

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 52/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute between NHPC Ltd and PGCIL regarding interpretation of Regulation-6(5) of CERC (Terms and Conditions of Tariff) Regulations, 2009.

Petitioner : NHPC Limited

Respondent : PGCIL

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Ms. Swapna Seshadri, Advocate, PGCIL

Record of Proceedings

The case was heard through virtual conferencing.

Since the order in the Petition (which was reserved on 18.3.2024) could not be issued prior to two Members of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, learned counsels appearing for both parties submitted that since the pleadings and arguments in the matter have been completed, the Commission may reserve its order.
3. Based on the consent of the parties, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

